

**Before the Appellate Tribunal for Electricity  
( Appellate Jurisdiction )**

**Appeal No. 96 of 2014 &  
IA 188 of 2014**

**Dated : 8<sup>th</sup> July, 2014**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. Rakesh Nath, Technical Member**

**In the matter of**

**Chhattisgarh State Power Dis. Co. Ltd. ... Appellant(s)  
Versus  
Chhattisgarh Electricity Regulatory Commission ... Respondent(s)  
& Anr.**

Counsel for the Appellant (s) : Mr. K. Gopal Chaudhary a/w  
Mr. A. Bhatnagar

Counsel for the Respondent(s) : Mr. C.K.Rai  
Mr. Arindam Dey for R-1  
Mr. Raunak Jain for R.2

**ORDER**

Mr. Raunak Jain, the learned counsel submits that he is filing Vakalatnama today on behalf of Respondent No.2 and seeks some time to file the reply. Accordingly, he is directed to file the same on or before 31.07.2014 after serving copy on the other side.

Post the matter for hearing on **06.08.2014.**

**(Rakesh Nath)  
Technical Member**

**(Justice M. Karpaga Vinayagam)  
Chairperson**

*ts/js*